IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76451 of 2018

(Arising out of Order-in-Appeal No. 08-09/CE/RKL-GST/2018 dated 30.01.2018 passed by Commissioner (Appeals), GST, Cx, & Customs, Bhubaneswar.

M/s Khedaria Ispat Ltd.,
Vill-Naikenbahal, P.O.- Kuarmunda, P.S.-Birmitrapur, Dist.-Sundergarh (Odisha)

..Appellant

VERSUS

Commissioner of CGST & Cx, Rourkela.
KK-42,Civil Township, Rourkela-769004.

.. ...**Respondent**

APPERANCE :

None, for the Appellant
Shri T. MOndal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No…75472/2021

DATE OF HEARING : 30.07.2021
DATE OF DECISION : 30.07.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Khedaria Ispat Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Sd/-
(Raju)
Member (Technical)

Tushar